

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next Session; and

that this House recommends to the Lok Sabha that the Lok Sabha to joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

- (ii) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Dakshina Bharat Hindi Prachar Sabha Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 29th August, 1963.'

BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE

Secretary: Sir, I lay on the Table of the House the Dakshina Bharat Hindi Prachar Sabha Bill, 1963 as passed by Rajya Sabha.

12.02 hrs. ✓

STATEMENT REGARDING NEFA
ENQUIRY

The Minister of Defence (Shri Y. B. Chavan): Sir, I wish to inform the House of the results of the in-

quiry to investigate our reverses in the operations. . . .

Mr. Speaker: There is one thing which I should like to state at this stage. I understand that this statement consists of nine typed pages. So, I should think that the statement should be laid on the Table of the House, circulated to Members and then, if a notice is received, we should consider whether a discussion should be held or what we should do in regard to that.

Shri U. M. Trivedi (Mandsaur): We should discuss it. That would be much better.

Mr. Speaker: I am not excluding it. Rather, that is what I am suggesting. Let the statement be laid on the Table of the House first.

Shri Hem Barua (Gauhati): May I suggest one thing?

Shri U. M. Trivedi: There is one pertinent fact which I want to bring to your notice. Some of us have given notice of a calling attention nearly six days back on the question of some money being drawn by Shri Dange and Shri Gopalan. We are still awaiting the reply. We have not received any information.

Mr. Speaker: Has that got anything to do with this statement?

Shri U. M. Trivedi: No.

Mr. Speaker: Then, he should have waited until this is over, for a minute. I have been considering that question and trying to get some explanation.

Shri U. M. Trivedi: That is what I wanted.

Mr. Speaker: But can it be taken up in this manner? A senior member like Shri Trivedi, who is also a leader of the group must know how to raise points.

Shri Y. B. Chavan: Sir, I beg to lay on the Table a statement regard-